

HON'BLE SRI JUSTICE PURUSHOTTAM KUMAR CHINTALAPUDI

Writ Petition (Sr) No.45232 of 2026

ORDER:

Heard Sri I.Koti Reddy, learned counsel for the petitioner, learned Government Pleader for Panchayat Raj and Rural Development for respondent No.1 and Sri Ajay Kumar Kanaparathi, learned counsel, representing Sri N. Ashwani Kumar, learned Standing Counsel for respondent Nos.2 to 4, who appeared through virtual mode.

2. Learned Standing Counsel for respondent Nos.2 to 4 submitted that pursuant to the Communication of respondent No.2 dated 22.10.2026, respondent No.3 accepted the nomination of respondent No.5 for the post of Z.P.T.C., Galiveedu Mandal.

3. Learned counsel for the petitioner submitted that he may be permitted to withdraw the present Writ Petition as cause of action is changed and liberty may be granted to file fresh writ petition to take appropriate steps against the acceptance of nomination of respondent No.5.

4. Recording the submissions made by both the learned counsel, this Writ Petition is hereby dismissed as withdrawn, with the liberty to the petitioner to take appropriate steps, if so advised, challenging the order of acceptance of nomination of respondent No.5 before appropriate forum. There shall be no order as to costs.

As a sequel, miscellaneous petitions pending, if any, shall stand closed.

JUSTICE PURUSHOTTAM KUMAR CHINTALAPUDI

Date:25.10.2026
Ksj/GCD

HON'BLE SRI JUSTICE PURUSHOTTAM KUMAR CHINTALAPUDI

Writ Petition (Sr) No.45232 of 2026

Date:25.10.2026
Ksj/GCD